



2026:AHC:12779

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 159 of 2026

Chandrapal And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brajesh Shukla
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. It is admitted between the counsel for the parties present that the controversy involved in the present writ petition is pending consideration before this Court in Writ C No.45763 of 2025 (Usman Vs. State of U.P. and others) in which following order was passed by this Court on 07.01.2026 :-

"Heard Sri Anil Kumar Aditya holding brief of Sri Brajesh Shukla, learned counsel for the petitioner and Sri Awadhesh Chandra Srivastava, learned Additional Chief Standing Counsel appearing for the State-respondents.

The present petition has been filed, seeking to assail the order dated 28.04.2025 passed by respondent no.3, Tehsildar (Judicial), Tehsil Amroha, District Amroha in Case No.7808 of 2024 (Computer Case No.T202413380307808, Gram Sabha Vs. Usman) in proceedings under Section 67 of the UP Revenue Code, 2006, and the subsequent order dated 29.11.2025 passed by respondent no.2, Additional Collector (Judicial), Amroha, District Amroha in the appeal filed thereagainst.

Contention of the counsel for the petitioner is that despite a specific ground having been taken that the constructions of the petitioner were not over the plot no.1172 regarding which proceedings had been initiated, but on adjoining plot no.1177, the respondent authorities have passed the orders impugned.

Matter requires consideration.

The respondents may file counter affidavit within two weeks.

Petitioner would have two weeks thereafter to file rejoinder affidavit.

List on 02.02.2026.

Till the next date of listing, the order dated 28.04.2025 passed by respondent no.3, Tehsildar (Judicial), Tehsil Amroha, District Amroha in proceedings under Section 67 of the UP Revenue Code, 2006, shall remain in abeyance."

2. It is argued by counsel for the petitioner that since controversy involved in the present case is identical as in the case of Usman (supra) hence petitioner is also entitled for the same relief.

3. As prayed by counsel for the respondents six weeks' time is granted to file counter affidavit. Rejoinder affidavit may be filed within two weeks thereafter.

4. List in the month of May, 2026 along-with record of Writ C No.45763 of 2025. Till the next date of listing, the order dated 28.04.2025 passed by respondent no.3, Tehsildar (Judicial), Tehsil Amroha, District Amroha in proceedings under Section 67 of the UP Revenue Code, 2006, shall remain in abeyance.

(Prakash Padia,J.)

January 19, 2026
Pramod Tripathi